

**IN THE NATIONAL COMPANY LAW TRIBUNAL,**  
**NEW DELHI COURT III**

**Item No. 119**

IA-808/2023 IA-4126/2022 IA-2500/2023

In

IB-1348(ND)/2019

**IN THE MATTER OF:**

M/s. Nisus Finance & Investment Managers LLP & Anr.....**APPLICANT/PETITIONER**  
**Vs.**

M/s. Earthcon Universal Infratech Pvt. Ltd.

.....**RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 19.09.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Mr. Rishabh Jain, Advocate.

For the Applicant : Mr. Kumar Mihir, Advocate in IA-2500/2023.

**ORDER**

**IA-808/2023:-**

Mr. Rishabh Jain, Learned Counsel appearing for the Resolution Professional has submitted that the application has become infructuous, since, the amount claimed has been deposited by the Respondents.

IA is therefore **dismissed as infructuous.**

**IA-4126/2022:-**

Heard the submissions made by the Learned Counsel appearing for the Applicant.

Issue fresh notice to the Respondents.

The Applicant is directed to serve notice along with a copy of this application to the Respondents by all modes and file proof of service along with an affidavit within two days. The Respondents shall file its reply affidavit within one week after receipt of notice.

List the matter on **06.10.2023.**

**IA-2500/2023:-**

List on **22.09.2023.**

Sd/-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**